

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**Case No.** CA/05/95 in OA/697/93

**Party**

**DATE OF DECISION** 7th March, 1995.

Bai Revaben

**Petitioner**

Mr. P.K.Handa

**Advocate for the Petitioner (s)**

**Versus**

Union of India & Anr.

**Respondent**

**Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. V.Radhakrishnan** : Member (A)

**The Hon'ble Dr.R.K.Saxena** : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

AO

: 2 :

Bai Revaben, Widow of  
late Shri Bhimabhai Nathabhai,  
SPA/Godhra.Kumbhar wada,  
Kadi Falia.

GODHRA

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Applicant

( Advocate : Mr.P.K.Handa )

Versus

1. Union of India

Owning & Represented by :  
General Manager, Western Railway  
Headquarter Office,  
Churchgate,  
BOMBAY 400020.

2. Shri V.K.Vij

Div.Railway Manager,  
Western Railway,  
Pratapnagar,  
VADODARA

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Respondents

(Advocate :

ORAL ORDER

Date : 7.3.95

in

CA/05/95 in OA/697/93

Per : Hon'ble Shri V.Radhakrishnan, Member (A)

Mr.Handa states that as per instructions from his  
client he is withdrawing <sup>the</sup> Contempt Application. Contempt  
Application disposed of as withdrawn.

(Dr.R.K.Saxena)  
Member (J)

(V.Radhakrishnan )  
Member (A)

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